

CENTRAL ADMINISTRATIVE TRIBUNAL

PATNA BENCH, P A T N A

D.A.: No. 284/95

DATE OF DECISION :22-MAY-1996

BAIDYA NATH PD. SINHA : APPLICANT.

Vrs.

THE UNION OF INDIA & ORS. : RESPONDENTS.

COUNSEL FOR THE APPLICANT. : SHRI S.K.SINGH,  
SHRI S.N.TIWARY.

C O R A M

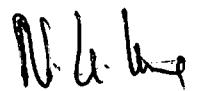
HON'BLE MR. N.K.VERMA, MEMBER (ADMINISTRATIVE)

(ORDER DICTATED IN OPEN COURT)

HON'BLE MR. N.K.VERMA, MEMBER(A):

This is an application for quashing the punishment order dated 24.10.1994 by which the applicant has been punished with the reduction in rank from Income-Tax Officer to that of Inspector of Income-Tax. The applicant had filed an appeal against that order as per Annexure-A/28 on 16.12.1994 but the respondents have not so far disposed of the same. The applicant has also prayed for crossing the Efficiency Bar w.e.f. 01.02.1986 and promotion to the grade of Asstt. Commissioner, Income-Tax. During the course of arguments, learned counsel for the applicant, Shri S.K. Singh prayed that the applicant will be satisfied if the Court could direct the respondents to dispose of the statutory appeal filed by him in December, 1994 which is pending with respondents for nearly 18 months. In view of the limited prayer of the applicant, the D.A. is disposed of at the admission stage itself with direction to the respondents to dispose of the appeal of the applicant within two months from the date

of receipt of this order. The applicant will be at liberty to file a fresh O.A. in case his application is not favourably decided.



(N.K.VERMA)  
MEMBER(A)

SKJ